

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 110
TP No. 110/CTB/2019
CP (CAA) No.285/MB/2017
IA (Companies Act) No. 12/CB/2024

Proceedings under Section 230-232 Companies Act
IN THE MATTER OF:

Samruddhi Savings & Investment India Ltd.Applicant
V/S
Creditors/Depositors of Samruddhi Savings & Investment India Ltd.Respondent

Order delivered on 12/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Rajeev Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant Mr. D.N. Mishra, Adv.
Mr. Neelesh Gaidhane, Adv.

For the Respondent :

ORDER


IA (Companies Act) No. 12/CB/2024:

1. Ld. Counsel Mr. D. N. Mishra appears for the applicant/Reserve Bank of India.
2. There is no representation for the respondent.
3. Applicant counsel submits that respondent counsel has not filed his response to this IA.
4. List the matter for appropriate order on 30.08.2024.

TP No. 110/CTB/2019 CP (CAA) No.285/MB/2017:

1. There is no representation for the petitioner.
2. Ld. Counsel Mr. D. N. Mishra appears for the respondent.
3. List the matter along with pending IA on 30.08.2024.


Rajeev Mehrotra
Member (Technical)


Deep Chandra Joshi
Member (Judicial)